

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1719
ANSWERED ON:04.12.2006
PRODUCTION OF CANNED MILK
Bishnoi Shri Kuldeep

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is mandatory for companies producing canned milk to seek certification from Bureau of Indian Standards(BIS);
- (b) if so, the number of such companies which have obtained the said certification;
- (c) whether a number of companies engaged in production of canned milk in the country has not obtained the said certification;
- (d) if so, details and reasons therefor; and
- (e) the steps taken by the Government to ensure compliance of standards fixed by BIS for canned food items by the companies engaged in production of such items?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR)

(a) : According to sub-rule 16 of rule 49 of the Prevention of Food Adulteration Rules, 1955, condensed milk sweetened, condensed skimmed milk sweetened, milk powder, skimmed milk powder, partly skimmed milk powder and partly skimmed sweetened condensed milk shall not be sold except under Bureau of Indian Standards Marks.

(b) : BIS has granted 203 licences to various manufacturers for packing milk powder (IS:1165:2002), Condensed Milk (IS:1166:1986), Skimmed Milk Powder – Standard Grade (IS:13334 [Part-I]:1998) and Skimmed Milk Powder – Extra Grade (IS:13334[Part- 2]:1992).

(c) & (d): Department of Consumer Affairs / Bureau of Indian Standards have no information about the companies engaged in production of canned milk in the country without BIS certification.

(e) : Violation of any provisions of the Prevention of Food Adulteration Act, 1954 and rules made there-under attracts legal action against the offenders.